

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA

Original Application No. 163/2024/EZ

Subrata Mallick

.....Applicant

Versus

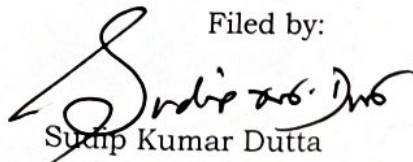
Eastern Coalfields Limited and Others.

..... Respondents

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Filed by:


Sudip Kumar Dutta

Advocate for the State of W.B.



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**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 6, I.E. THE DY.
COMMISSIONER OF POLICE(H/Q), ASANSOL-DURGAPUR POLICE
COMMISSIONERATE IN COMPLIANCE OF ORDER DATED. 13.08.2024,
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

I, Dr. Arvind Kumar Anand, aged about 38 years, son of Late Shri Dinesh Kumar by occupation: Indian Police Service, presently posted as Dy. Commissioner of Police(HQ), Asansol-Durgapur Police Commissionerate having its office at Evelyn Lodge, Kumarpur, Asansol - 713304, Distt. - Paschim Bardhaman(W.B.), do hereby solemnly affirm and state as follows:

1. That, I am working as Dy. Commissioner of Police(HQ), Asansol-Durgapur Police Commissionerate and I have made myself acquainted with the facts and circumstances of the case and I am competent to affirm the affidavit for myself being respondent No. 6.



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2. That, I have gone through the instant petition and have understood the contents and purported thereof. I reserve my right to submit before this Hon'ble Tribunal any further question of Law and documents in support thereof.
3. That, by an order dated 13.08.2024 the Hon'ble National Green Tribunal, Eastern Zone, Kolkata, was pleased to direct the respondents to file counter-affidavit.
4. That, this affidavit is being affirmed in pursuant to the solemn order passed by the Hon'ble Tribunal on 13.08.2024.
5. That, the reliefs sought for by the applicant is two-fold viz.- (i) direction upon the respondent authorities to take necessary action for filling the digging area of mine urgently with necessary steps and (ii) direction upon the respondent authorities to submit report about the collapse of houses in the mine area by which the inhabitants are directly affected and the steps taken against the miscreants/mafias.
6. That, with regard to the first relief it is submitted that filling the digging area of mine is within the jurisdiction of the other respondents, this answering respondent as the police authorities, only to comply the order if any passed by this Hon'ble Tribunal.
7. That, as far as the second relief is concerned, it will appear from the application filed by the applicant that merely some vague and omnibus allegations of inaction have been made without giving specific data/information. It is submitted that the respondent authorities have always taken/are taking legal action against the reporting of illegal mining



and connected issues and Zero Tolerance Policy has been adopted by Asansol-Durgapur Police to curb illegal mining and incidental issues.

8. That, the undersigned submits that till date no such complaint received by the undersigned from any corner i.e. applicant as well.

9. It is therefore prayed that the Hon'ble Tribunal may pass necessary order or further orders as it deem fit and proper in the interest of justice.

10. The statements made in paragraph 1 to 8 are based on information derived from the record which are usually kept and maintained by the answering respondents in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

[Handwritten Signature]
Deponent

**Deputy Commissioner of Police (HQ)
Asansol-Durgapur**

Prepared in my office

[Handwritten Signature]
Sudip Kumar Dutta
Advocate

SOLEMNLY AFFIRMED
&
Declared Before me
on Identification Adv.
[Handwritten Signature]
NOTARY
N. DAS GUPTA
C.M.M. Court
Govt. W.B.

[Handwritten Signature]
NIRMALYA DAS GUPTA
Advocate Cum Notary
REGN NO.-006/2022
C.M.M. Court Calcutta

23 SEP 2024

